

### Enquiry into Disposal of confiscated goods in Super Bazar

8358. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that a CBI enquiry into the disposal of confiscated goods by Super Bazar, Delhi during the last two years has been demanded;

(b) if so, details thereof together with action taken;

(c) steps taken to give Super Bazar the true cooperative character thereby making it responsible to the general body of the shareholders and open the sale of shares by giving due publicity; and

(d) will an audited statement of account for the last year be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) As reported by Super Bazar, no such demand has been received by Government.

(b) Does not arise.

(c) Subsidiary Rules for holding a representative general body meeting of the Super Bazar are being finalised. After finalisation of the Rules, a representative general body meeting will be held to elect the members on the Managing Committee. Till then, the Government nominated 9 members on the Managing Committee, are functioning.

(d) Audited accounts of the Super Bazar are being placed on the Table of the House as soon as the Audit is completed. Audit of the accounts for 1978-79 has just been completed and the audit report is awaited from the auditors. Audit of the accounts for the years 1979-80 and 1980-81, is in progress.

### Conversion of Type III Quarters into Type II in Kalyanvas Delhi

8359. SHRI R. N. RAKESH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether type-III quarters in Kalyanvas, a Delhi Administration Colony were converted into type-II w.e.f. 1 April, 1981;

(b) whether allottees of these quarters have been representing to the Government to refix the date as 1 May 1980 when these quarters were originally allotted, instead of 1 April, 1981;

(c) if so, the reaction of Government thereto;

(d) whether Government propose to refix the date of categorisation of these quarters as 1 May, 1980; and

(e) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir. This was done on 3-6-81.

(b) No, Sir.

(c) Does not arise.

(d) and (e). No, Sir; in view of the reply to part (b) above.

### Completion of DDA flats under Self-Financing Scheme

8360. SHRI D. PATTUSWAMY: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 2353 on 7th December, 1981 regarding DDA flats under Self-Financing Scheme and state:

(a) whether the flats which were to be completed during the months of December, 1981 and March, 1982 have since been completed;

(b) if not, the reasons therefor; what is the present stage of construction of these flats and the time by

which (please give month and year) the same are now proposed to be completed, separately; and

(c) in view of delayed completion of these flats, what will be the likely percentage of escalation of cost in respect of these flats and also the extent to which the prospective buyers are going to be penalised for it?

**THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH:)** (a) The DDA has reported that, with the exception of 145 houses in Munirka near JNU (Group I), mentioned at Sl. No. 10 of the annexure to the reply to Unstarred Question No. 2353 dated 7th December, 1981, all the houses scheduled for completion during December, 1981 and March, 1982 have been completed.

(b) The DDA has reported that the work in respect of 145 houses could not be completed due to shortage of some materials and that the houses are likely to be completed by August, 1982.

(c) The DDA has reported that there will be no increase in the cost of these houses as the rates at which the work is being done on contract are already settled.

#### Permission to sell DDA flats

8361. **SHRI JITENDRA PRASAD:** Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to part (b) of Unstarred Question No. 2780 on 8th December, 1980 regarding permission to sell plots to its holders and state the conditions subject to which allottees of flats are granted sale/transfer permission.

**THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** The DDA has reported that transfer/sale permission of built-up flats can be granted after 10 years

from the date of execution of the lease deed on payment of 50 per cent of the unearned increase in the value of land as determined by the DDA. However, in special circumstances, the 10 years period can be relaxed.

#### Cases pending in Delhi Courts

8362. **DR. A. U. AZMI:** Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) how many cases are pending in Delhi Courts awaiting revocation of stay orders obtained against the operation of the Orders issued by the Delhi Civil Supplies Directorate so also the cases awaiting disposal instituted against the orders of the Commissioner Food and Supplies, Delhi;

(b) details of steps taken to expedite the finalisation of the above said cases;

(c) how many cases were lost by the Department in the Courts with reasons thereof so also the remedial steps taken to ensure non-recurrence of the same in future; and

(d) has the Department compiled a book containing the important lacunae brought out in the judgments leading their loss?

**THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF):** (a) There are four cases pending in Delhi Courts awaiting vacation of stay orders obtained against the operation of orders issued by Food and Supplies Department, Delhi. In addition, 15 cases of various nature are also pending in the courts and awaiting disposal.

(b) "Pairvi" Officers have been appointed and Government Counsels for each case have been engaged. However, the courts determine their own priorities and have to dispose off the cases as per the due process of law.